

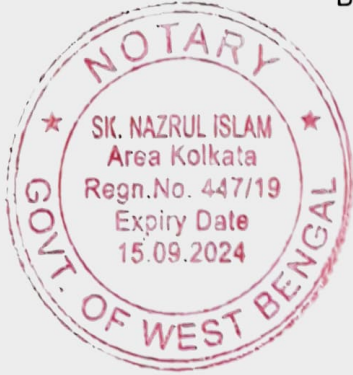
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SL No.....

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.40/2024/EZ



In The Matter of:

Ankur Sharma ... Applicant

Versus

The State of West Bengal & Ors. ... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 5, DEPARTMENT OF IRRIGATION & WATERWAYS, GOVERNMENT OF WEST BENGAL.

I, Sri Rajat Nath, S/o Late Ramgopal Nath, aged about 53 years, by faith-Hindu, by occupation-service, and presently posted as Executive Engineer & Technical Assistant to Superintending Engineer, Western Circle-I, having office at Jalasampad Bhawan, 8th Floor, Salt Lake City, Kolkata: 700091, do hereby solemnly affirm and declare as follows:-

1. that, I am presently posted as Executive Engineer & Technical Assistant to Superintending Engineer, Western Circle-I, Department of Irrigation & Waterways, Government of West Bengal, having office at Jalasampad Bhawan, 8th Floor, Salt Lake City, Kolkata: 700091 and I am well acquainted with the facts and circumstances of the case and as such I am competent to swear, sign and affirm this report in the form of affidavit.
2. that, the Hon'ble National Green Tribunal , Eastern Zone Bench has directed vide order dated 22/02/2024 "All the respondents shall file their counter-affidavits within four weeks."
3. that, a network of canal system outfalls into river Hooghly draining out storm water, domestic and industrial effluents which inflows into the canal system

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through the large network of drains constructed and maintained by local Municipalities and Gram Panchayats.

4. that, for smooth running and operating of the Drainage canals Irrigation and Waterways Department performs annual maintenance of the canals under urban areas which acts as a measure of water hyacinth cleaning as well as removal of plastic and other solid waste materials associated with it.

5. that, prevention of dumping plastic, discharging of toxic effluents, constructing and maintaining of Sewage Treatment Plants, Prevention of discharge of Industrial effluents to the canal system is beyond the scope of work of Irrigation and Waterways Department.

6. that, maintaining of water quality for both the canals and river system are also beyond the scope of work of Irrigation and Waterways Department.

7. that, periodical de-silting work of the drainage canals maintained by Irrigation and Waterways Department are taken up as and when required for restoring the discharge capacity of canals. This activity removes solid waste materials from the canal bed thus improving discharge capacity of canals.

that, it is therefore respectfully prayed that the Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me

Advocate

For The State of West Bengal

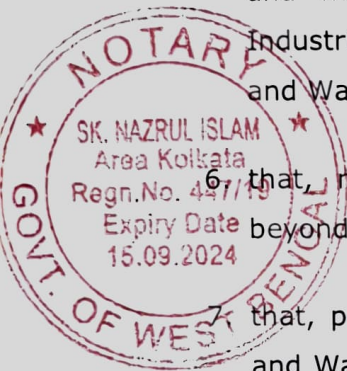
Solemly Affirmed and Declared before me U/S 139 CPC, U/S 297 (C) CrPC

SK, Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

Deponent

Executive Engineer & T.A. to the S.E./W.C.-I I. & W. Dte. Govt. of W. B. Jalesampad Bhavan, 8th Floor, Bidhannagar, Kolkata-700091

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VERIFICATION

Verified at Kolkata by the deponent above named on this the.....Day of, 2024 and say that the contents of this affidavit made in paragraph nos. 01 is true to my knowledge and those made in paragraphs no. 02 to 07 are true to my information derived from records and rest are my respectful submission before this Hon'ble Tribunal.

Identified by me

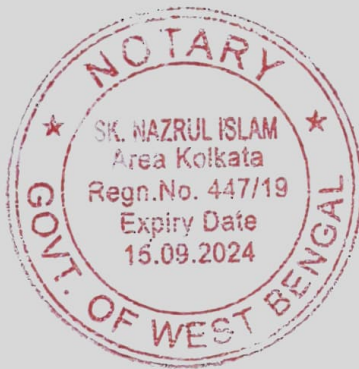


Advocate
For The State of West Bengal



Deponent

Executive Engineer &
T.A. to the S.E./W.C.-I
& W. Dir. Govt. of W. B.
Jalsampad Bhavan, 8th Floor,
Bidhannagar, Kolkata-700091



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